

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP(IB)No. 473/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Trilok Infracon (India) Pvt Ltd. -Vs- Forbesgunj Food Processing Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

PARTHA KAMAL SEN

IRP

Pro/KR email  
19/2/2018

**ORDER**

Ld. Interim Resolution Professional (IRP) is present. He informed that parties have entered into settlement and he has not been appointed as Resolution Professional. He made a request that present proceeding may be closed.

Corporate Insolvency Resolution Process (CIRP) cannot be closed. IRP is directed to proceed with the CIRP in accordance with law and form the Committee of Creditors.

List it on 27/03/2018 for filing progress report.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)